Annexure-7

Name of the Corporate Debtor: Morarjee Textiles Limited Date of commencement

Date of commencement of CIRP: 09th February 2024 List of creditors as on: 27 January 2024

Other creditors, if any, (other than financial creditors and operational creditors)

(Amount in INR)

		Details of Claim received		Details of Claim admitted							Amount of			
S No		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in CoC	Amount of any mutual contingent claims may be set-		Amount of claim under verification	Remarks, if any	
	Not Applicable													

Annexure-7A

Name of the Corporate Debtor: Morarjee Textiles Limited

Date of commencement of CIRP: 09th February 2024

List of creditors as on: 27 January 2025

Collated list Other creditors, if any, (other than financial creditors and operational creditors) claims received after 02 July 2024

(Amount in INR)

S No		Details of Claim received		Details of Admissible Claim							Amount of any mutual	Non-Accentable claim	Amount of claim	
		Date of receipt	Amount claimed	Acceptable claim amount	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in CoC		dues, that may be set- off	amount	under verification	Remarks, if any
1	Powerjet Carriers and Transporters Pvt Itd	22-Aug-24	16,985,548	-	Financial	NA	NA	Yes	-			16,985,548	-	Note 1
2	Miranda Tools Pvt Ltd Pvt ltd	22-Aug-24	225,665,137	-	Financial	NA	NA	Yes	-			225,665,137	-	Note 1
3	Ashok Piramal Group Textiles Trust	22-Aug-24	134,315,068	-	Financial	NA	NA	Yes	-			134,315,068	-	Note 1
	Total		376.965.753									376.965.753		

*The above is subject to reconciliation, based on any

Please note that the collated list of claim can't be considered as Admitted and their admissibility is subject to approval of condonation of delay from Hon'ble NCLT as per regulation 13(1C)(b)

¹ The claimants had filed an aggregate of INR 37.6 crores via claim form C dated August 22, 2024. These are related party claims which have been filed on account of Redeemable Cumulative Non-convertible preference shares issued by the Corporate Debtor to the claimants. However, based on the information provided by the claimant and legal opinion received from RP legal counsel, the claimants cannot be classified as Financial Creditor as per the provisions of Insolvency and Bankruptcy Code 2016 and their claim have been rejected.